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PART-IV GOVERNMENT OF MEGHALAYA LAW (B) DEPARTMENT

NOTIFICATION

The 18th March, 2021.

No.LL(B)62/2018/176.—The Meghalaya Appropriation (No. I) Act, 2021 (Regularization of Excees Expenditure of 1971-72 to 1977-78, 1980-81 to 2011-12) (Act No. 1 of 2021) is hereby published for general information.

MEGHALAYA ACT NO. 1 OF 2021.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 16th March, 2021.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 18th March, 2021.

THE MEGHALAYA APPROPRIATION (No. I) ACT, 2021

(Regularization of Excess Expenditure of 1971-72 to 1977-78, 1980-81 to 2011-12)

An

Act

to regularize payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of the years 1971-72 to 1977-78, 1980-81 to 2011-12

Be it enacted by the Legislature of the State of Meghalaya in the Seventy Second Year of the Republic of India as follows: -

Short title

1. This Act may be called the Meghalaya Appropriation (No. I) Act, 2021 (Regularization of Excess Expenditure of 1971-72 to 1977-78 and 1980-81 to 2011-12).

Withdrawal of ₹ 949,05,16,221 from and out of the Consolidated Fund of Meghalaya for the financial years 1971-72 to 1977-78, 1980-81 to 2011-12. 2. From and out of the Consolidated fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sums of ₹ 949,05,16,221/- (Rupees nine hundred and forty nine crore five lakh sixteen thousand two hundred and twenty one) only towards defraying the several charges which were incurred during the years 1971-72 to 1977-78, and 1980-81 to 2011-12 in respect of the services specified in Column (2) of the Schedule and were in excess of the amount granted for the service of that years.

Appropriation

3. The sums authorised for payment and application from and out of the Consolidated Fund of Meghalaya by this Act, shall be deemed and appropriated for the services and purposes expressed in the Schedule in relation to the years 1971-72 to 1977-78 and 1980-81 to 2011-12.

Schedule (See Section 2 & 3)

1	Schedule (See 2	3		
SI No	Services & Purposes (Departments)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		₹	₹	₹
1.	Prisons	4,71,945		4,71,94.
2.	Public Health Engineering	11,33,651	1 1 1 1 1 1 1 1 1	11,33,65
3.	Finance	162,59,02,868	566,35,73,801	728,94,76,66
4.	Home (Political)	14,12,591	50,000	14,62,59
5.	Home (Civil Defence & Home Guard)	424,68,332		424,68,33.
6.	Parliamentary Affairs	112,46,30,029	189,35,780	114,35,65,80
7.	Commerce & Industries	60,00,000		60,00,00
8.	Textile	352,65,311		352,65,31
9.	Printing and Stationary	37,78,476		37,78,47
10.	Law	786,57,413		786,57,41.
11.	Personnel including Passport, Political and Chief Minister Secretariat	443,73,758		443,73,75
12.	Public Works	26,61,49,169		26,61,49,16
13.	Personnel - Governor	- 7	152,87,816	152,87,81
14.	Education, Sports and Youth Affairs, Arts & Culture	1,86,563		1,86,56.
15.	Personnel – MPSC		4,04,963	4,04,963
16.	Excise, Registration, Taxation and Stamps.	260,75,279		260,75,279
17.	Health and Family Welfare	53,49,76,219		53,49,76,219
18.	Food and Civil Supplies	7,82,257	- Quit - 1	7,82,25
	TOTAL	379,22,63,861	569,82,52,360	949,05,16,22

D. LYNGDOH,

Deputy Secretary to the Govt. of Meghalaya, Law (B) Department.